

SHRI K. R. GANESH: I will convey the views of the hon. Member to the hon. Minister. I am not prepared for this point of the Pay Commission which he has raised.

Then he asked about Bokaro. That is an administrative matter. I will convey the views of the hon. Member to the Minister of Steel. My colleague the Deputy Minister is also here. It would not be possible for me to go into the details of this thing.

So far as pensioners are concerned, recently, the Government of India has increased *ad hoc* increase of the pensions. Minimum pension has been raised to all pensioners who retired before 1-1-73. They will be entitled to this *ad hoc* relief, as well as, for the first time, on the basis of the recommendations of the Pay Commission, Government has accepted and those pensioners will be entitled to a dearness relief on the basis of every rise of 16 points. Now, Sir, this is for the first time that this has been accepted and this will go a long way in meeting the demands and the difficulties that the pensioners face. Of course it will involve tremendous amount of outlay from the side of the Government, but it was a policy which the Government had accepted and this will help the pensioners to that extent.

These are some of the specific points which the hon. Members have raised.

SHRI S. M. BANERJEE: What about power crisis?

SHRI K. R. GANESH: This House had opportunity to discuss about the power failure and about the difficulty which he mentioned regarding Kanpur, I will convey the views of the hon. Member to the Minister.

With these words, I request that these Demands may be accepted by the House.

MR. DEPUTY SPEAKER: The question is:

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the order paper be granted to the President to defray the charges that will come in course of payment during the year ending the 31st day of March, 1974, in respect of the following demands entered in the second column thereof—

DEMAND NOS— 6, 9, 11, 16, 18 to 24, 26, 28, 29, 32, 34, 37 to 40, 44 to 46, 48 to 51, 53, 54, 56 to 59, 71, 75, 77 to 80, 83, 87, 90, 93, 97, 102 and 103."

The motion was adopted.

APPROPRIATION BILL, 1974*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1973-74."

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1973-74."

The Motion was adopted.

SHRI K. R. GANESH: Sir, I introduce the Bill.

I beg to move**:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the

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**Introduced Moved with the recommendation of the President.

[Shri K. R. Ganesh]

financial year 1973-74 be taken into consideration."

MR. DEPUTY SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1973-74, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER: Now we take up Clause by clause. The question is:

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand Part of the Bill."

The motion was adopted.

Clause 2 and 3 the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. R. GANESH: I beg to move:

"That the Bill be passed."

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

14.53 hrs.

NORTH EASTERN AREAS (REORGANISATION) AMENDMENT—BILL

MR. DEPUTY-SPEAKER: Now we take up the North-eastern Areas (Reorganisation) Amendment Bill. Shri Mohsin.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): On behalf of Shri Ram Niwas Mirdha, I beg to move:

"That the Bill to amend the North-Eastern Areas (Reorganisation) Act, 1971, as passed by Kalya Sabha, be taken into consideration."

The Bill is a minor piece of legislation which seeks to amend the North-Eastern Areas (Reorganisation) Act, 1971 and is intended to replace the North-Eastern Areas (Reorganisation) (Amendment) Ordinance, 1974.

As a result of the reorganisation of Assam under the principal Act of 1971 as from 21-1-1972, the Assam State Electricity Board and the Assam State Warehousing Corporation existing at that time in the composite State of Assam became inter-State corporations. A provision was made in section 53 of the North-Eastern Areas (Reorganisation) Act 1971 for the continued functioning of these two bodies in all the territories of the composite State, i.e., the present State of Assam, the State of Meghalaya and the Union Territories of Mizoram. It was also provided in sub-section (3) of the same section that these bodies will cease to function and stand dissolved on the expiry of a period of two years from the date of reorganisation or such earlier date as the Central Government may, by order, appoint. At the time of drawing up the legislation of 1971 it was expected that the Government of Assam and Meghalaya would evolve appropriate schemes within the period of two years specified in the Act for establishing joint or separate bodies to take over the functions of these bodies. However, due to pressure of diverse problems which the new administrative units had to face it could not be possible for them to evolve fully the necessary schemes. In order, therefore, to avoid any abrupt situation developing because of the automatic dissolution of these bodies by efflux of time, it became necessary to provide for the continued functioning of these bodies as Inter-State bodies for a further period not exceeding one year beyond the period of two years specified in sub-section (3)